

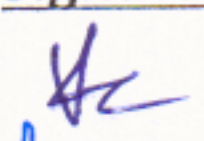
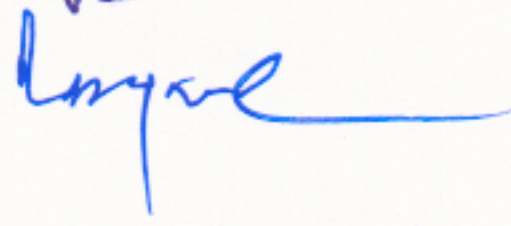
National Company Law Tribunal

Allahabad Bench

CP NO. 122/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: Manju Srivastava vs. Jai Prakash Associates Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: 73(4) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	VARUN DEV SHARMA	Advocate	petitioner	
<u>2.</u>	R.P. Agarwal	Adv.	Resp	

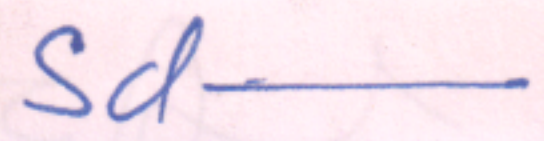
CP NO.122/ALD/2017

Sh. Varun Dev Sharma, Advocate for the petitioner. Sh. R.P. Agarwal, undertake to file vakalatnama on behalf of the respondent company.

The registry has pointed out that the vakalatnama filed by the petitioner counsel is unsigned. Hence, he is instructed to remove such defect and to sign properly in the vakalatnama. Thereafter, the matter can be taken up for hearing. Further, a copy of the petition be provided to the respondent counsel. The case is also fixed for the hearing on 11th December, 2017.

Dated:20.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)